

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
(Appellate Jurisdiction)

**IA NO. 1007 OF 2019 & IA NO. 1232 OF 2019 IN**  
**APPEAL NO. 112 OF 2019**

**Dated : 9<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. Ravindra Kumar Verma, Technical Member**

**In the matter of:**

**Mahindra Sanyo Special Steel Private Limited ...Appellant(s)**

**Vs.**

**Maharashtra Electricity Regulatory Commission & Ors. ...Respondent(s)**

Counsel for the Appellant : Dipali Sheth

Counsel for the Respondent(s) : Mr. S. Rama for R-2

Mr. Ashwin Ramanathan  
Mr. Amal Nair for R-3

**ORDER**

**IA No. 1232 OF 2019 (Application for urgent listing)**

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed.

Application is disposed of.

List the matter on **07.08.2019**. In the meantime, Respondents shall file objections, if any, by next date of hearing with advance copy to other side.

**(Ravindra Kumar Verma)**  
**Technical Member**

*mk/nr*

**(Justice Manjula Chellur)**  
**Chairperson**